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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ MAT.APP.(F.C.) 26/2024, CM APPL. 3185/2024-Interim maintenance, CM APPL. 3186/2024-Stay, CM APPL. 3187/2024-Delay 55 days.

MANPREET SAHNI

.....Appellant

Through: Mr. Akhil Sharma and Ms.

Shreenidhi, Advs.

Versus

JASWINDER SAHNI

....Respondent

Through: Mr. S. K. Sagar, Adv.

CORAM: HON'BLE MS. JUSTICE REKHA PALLI HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER 12.11.2024

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- 1. Learned counsel for the respondent prays for and is granted further four weeks time by way of a last opportunity to file reply to the applications. Rejoinder(s) thereto, if any, be filed within four weeks thereafter.
- 2. Taking into account the appellant's case that arrears towards maintenance to the tune of about Rs.7,30,000/- are still due and payable by the respondent, we direct the respondent to clear the arrears within the four weeks, failing which the said amount will bear interest @ 6% per annum.
- 3. List on 17.02.2025.





4. Interim orders to continue till the next date.

REKHA PALLI, J

SAURABH BANERJEE, J

NOVEMBER 12, 2024/Ab